करेंगे । जहां तक मजदूरों का ताल्लुक है, जिनको काम नहीं मिल रहा है, मेरी उनके साथ मुकम्मल तौर पर हमदर्बी है । यह केस हाई कोर्ट के सामने पेश हुआ और २८ अगस्त से लेकर ३१ अगस्त सन् १९५६, यानी करीबन एक हफ्ता हुआ पेश हुआ और अब हाई कोर्ट जब फैसला सुना देगी, तो बहुत जल्दी कार्रवाई हो जायगी।

श्री देवकीनंदन नारायण : यह मिल कब से बन्द है ?

श्री मेहरचन्द खन्ना : तकरीबन दो साल हो चुके ग्रीर तभी से मामला ग्रदालतों में है।

*584. [For answer vide col. 3892 infra.]

PAYMENT OF COMPENSATION TO DIS-PLACED PERSONS

*585 SHRI PURNA CHANDRA SHARMA: Will the Minister for REHABILITATION be pleased to state:

- (a) the number of displaced persons in each State who h#ve been registered but have not been paid any compensation so far; and
- (b) the reasons for the delay in paying them compensation?

THE MINISTER FOR REHABILITATION (SHRI MEHR CHAND KHANNA): (a) and (b). Compensation is paid to displaced persons having verified claims as provided under the Displaced Persons (Compensation and Rehabilitation) Aci 1954 and the Rules framed thereunder. Registration of displaced persons was undertaken in the early years after Partition in some of the States but there is no relation between registration as displaced persons and receipt of compensation because compensation will be paid only to those displaced persons who have verified claims. The question of delay in payment of compensation to registered displaced persons does not arise as these persons are not entitled to the payment of compensation on the basis of their registration as displaced persons.

SHRI PURNA CHANDRA SHARMA: Are the Government aware that cases have been recommended but yet they have not received compensation?

SHRI MEHR CHAND KHANNA: The hon. Member has not been able to appreciate my answer. The number of displaced persons who have come from West Pakistan into India is about 50 lakhs. Some of them have been registered; some of them have not been registered. The number of applications for compensation which have been filed up to now is only about 4i lakhs. These two things have no relation whatsoever. Compensation will be paid on the basis of claims invited and verified and not on the basis of registration as displaced persons.

SHRI PURNA CHANDRA SHARMA: Are the Government aware that there were cases of refugees from East Pakistan whose cases were recommended for compensation but they have not been paid anything?

SHRI MEHR CHAND KHANNA: This does not apply to East Pakistan at all. It applies only to west Pakistan.

SHRI B. C. GHOSE: What is the Government's opinion about extending in to East Pakistan as well?

SHRI MEHR CHAND KHANNA: It is a very big question which can be tabled.

SHRI B. C. GHOSE: We want a very sympathetic answer to that.

SHRI MEHR CHAND KHANNA: I beg your pardon.

MR. CHAIRMAN: He wants a sympathetic answer from you.

SHRI MEHR CHAND KHANNA: It will be difficult for me to give any answer though 1 have every sympathy with the idea that has been mooted by the hon. Member but under the Nehru-Liaquat Ali Pact certain agreements have been arrived at and we are abiding by those commitments.

पश्चिमी पाकिस्तान में विस्थापित व्यक्तियों के लिये शिविर

* ४३०: श्री राम सहाय : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) पश्चिमी पाकिस्तान में विस्थापित व्यक्तियों के लिये कहां कहां शिविर चालू हैं;

[†]Postponed from the 30th August 1956.